

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.48/252/ND/2018

In the matter of :

Calcutta Rubber Factory (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 17.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that an advance copy of the Appeal/petition along with annexure has been made available to the Respondent ROC and in relation to which, the proof of service is annexed at the last page of the typed set of documents which evidences that the same has been ^{served.} ~~filed~~ on 05.1.2018. Pursuant to the service of application along with Annexure, the Ld. Company Prosecutor is present and seeks time to file reply.

Contd.



Taking into consideration the said representation, 4 weeks time is granted to the Company Prosecutor with an advance copy of the reply to be made available to the Petitioner.

Petitioner/applicant to file rejoinder, if any, within a period of two weeks thereafter. Ld. Counsel for the petitioner also states that a copy of the same has also been made available to the Income tax Department as well as to the Ld. Standing Counsel, Ms. Lakshmi Gurung, who is appearing before this Tribunal for income tax matters. The same is taken note of. Let the Income tax Department also file their observations, if any, to the Appeal on or before the next date of hearing.

List on 01.3.2018.

Surjit
17.1.2018

- Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)